

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:2307
ANSWERED ON:12.03.2013
RESERVATION IN PRIVATE SECTOR
Patle Kamla Devi ;Vishwanath Shri katti Ramesh

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Government has made any efforts to extend the benefits of reservation in jobs for SCs/STs and OBCs in the private sector;
- (b) if so, the details thereof;
- (c) whether the Government has held any consultation with corporate houses and organisations in this regard;
- (d) if so, the details thereof and the reaction of these corporate houses and organisations thereto; and
- (e) the time by which such provision is likely to be made and implemented in the private sector?

Answer

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRI P. BALRAM NAIK)

(a) to (e): The National Common Minimum Programme (NCMP), 2004 of the UPA Government stipulated that "the UPA Government is very sensitive to the issue of affirmative action, including reservation in the private sector. It will immediately initiate a national dialogue with all political parties, industry and other organizations to see how best the private sector can fulfill the aspirations of SC and ST youth".

A high level Coordination Committee has been constituted in October 2006, to carry forward the dialogue with the Industry on Affirmative Action in the Private Sector. It has been holding meetings with the apex Chambers from time to time. Federation of Indian Chambers of Commerce and Industry (FICCI), Associated Chambers of Commerce and Industry of India (ASSOCHAM) and Confederation of Indian Industry (CII), have developed their respective Codes of Conduct on affirmative action for adoption by their members. These Codes of conduct provide, inter alia, for inclusive policies and non-discrimination. Dialogue with the Industry is continuing.